

IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

**TUESDAY, THE TWENTY FOURTH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT APPEAL NO: 1424 OF 2024

Writ Appeal under clause 15 of the Letters Patent against the order dated 02-01-2024 in WP.No. 35163 of 2023 on the file of the High Court.

Between:

Sterling Homes Private Limited., (Reg.No.36ABCCS2299F1Z6) Rep. by its Director, Sri. Meda Ramakrishna S/o M Gangadharam, Aged. 38 years, Occ. Business, O/o. Plot No. 1258, 3rd Floor, Ayyappa Society Road, Dwarakamai Colony, Madhapur, Hyderabad-81, Telangana State.

...APPELLANT

AND

1. Mr. Erragorla, Srinivasulu, S/o E. Narasimhulu, Aged about 54 years, Occ. Driver, R/o H.No.8-2-269/19/661, Indranagar, Hyderabad, Telangana State.
2. Mr. Erragorla Bhargav Sai, S/ o Erragorla Srinivasulu, Aged About 20 years, Occ. student, R/o H.No.8-2-269/19/661, Indranagar, Hyderabad, Telangana State.
3. The State of Telangana, Represented by its Principal Secretary, Department of Municipal Admisnstration and Urban Development (MAUD), Secretariat, Hyderabad.
4. The Commissioner, Greater Hyderabad Municipal Corporation, Serlingampally Zone, Hyderabad.
5. The Deputy Commissioner, Greater Hyderabad Municipal Corporation, Serlingampally Zone, Circle No. 21 Serilingampalle,(M) Hyderabad Telangana 500046.
6. Mrs P.Pramila, W/o P.Narayana Reddy, Aged About 64 years, Occ. Housewife, R/o Plot No. 1258,Ayyappa Society Road, Dwarakamai Colony, Madhapur, Rangareddy District Telangana State.

...RESPONDENTS

IA NO: 5 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 3rd Respondent to open the office of the Petitioner's Firm situated in the 3rd Floor of the Plot No. 1258, in Sy.No. 11/27, admeasuring 300 Sq yards, situated at Khanamet Village, Serlingampally Mandal, Ranga Reddy District, pending disposal of the writ petition.

IA NO: 4 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the orders of the Learned Single Judge, dated.02.01.2024 in W.P.No.35163 of 2023 including compliance report of the 5th Respondent in sealing the office of us situated in 3rd Floor of the Plot No.1258, in Sy.No. 11/27, admeasuring 300 Sq yards, situated at Khanamet Village, Serlingampally Mandal, Ranga Reddy District, pending disposal of the Writ Appeal.

Counsel for the Appellant : SRI PRABHAKAR CHIKKUDU

Counsel for the Respondents No.1&2 : --

Counsel for Respondents No.3 : SRI E.VENKATA RAMANA, GP FOR MA&UD

**Counsel for Respondents No.4&5 : SRI D.BALU, rep.,
SRI RAPARATHI VENKATESH,
SC FOR GHMC**

Counsel for Respondents No.6 : --

The Court delivered the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT APPEAL No.1424 of 2024

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Prabhakar Chikkudu, learned counsel for the appellant.

Mr. E.Venkata Reddy, learned Government Pleader for Municipal Administration and Urban Development Department for the respondent No.3.

Mr. D.Balu, learned counsel representing Mr. Raparthi Venkatesh, learned Standing Counsel for Greater Hyderabad Municipal Corporation, for the respondents No.4 and 5.

2. This intra court appeal is filed against the order dated 02.01.2024 passed in W.P.No.35163 of 2023.

3. Admittedly, the appellant is not a party to the order dated 02.01.2024 passed by the learned Single Judge. The aforesaid order therefore does not bind the appellant.
4. In view of law laid down by the Supreme Court in **Shivdev Singh v. State of Punjab**¹ as well as Division Bench of this Court in **Palavalasa Padmanabham v. State of A.P.**², the appellant has the remedy of review available before the learned Single Judge.
5. At this stage, learned counsel for the appellant seeks leave of this Court to withdraw the appeal with the liberty to the appellant to seek review of the order dated 02.01.2024 passed in W.P.No.35163 of 2023.
6. Accordingly, the appeal is disposed of in terms of the liberty as prayed for.

¹ AIR 1963 SC 1909

² 2003 (4) ALD 449 (DB)

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

**SD/-K. SHYLESHI
DEPUTY REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI PRABHAKAR CHIKKUDU, Advocate. [OPUC]
2. Two CCs to GP for Municipal Administration and Urban Development, High Court for the State of Telangana at Hyderabad. [OUT]
3. One CC to SRI RAPARATHI VENKATESH, SC FOR GHMC. [OPUC]
4. Two CD Copies.

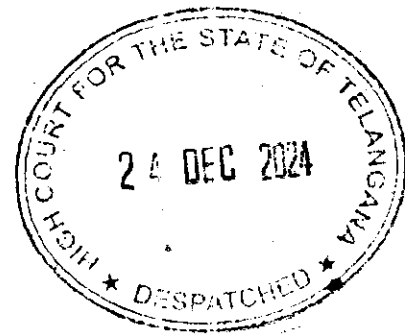
BSK



HIGH COURT

DATED:24/12/2024

CC TODAY



JUDGMENT

WA.No.1424 of 2024

**DISPOSING OF THE WRIT APPEAL
WITHOUT COSTS**

②
24/12/24
BK